

Sir, I beg to lay on the Table a Statement (Hindi and English versions) showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of:

- (1) First Report of Committee on Public Undertakings (Ninth Lok Sabha) on Action Taken by Government on the recommendations contained in their Forty-fifth Report (Eighth Lok Sabha) on Bharat Earth Movers Limited.
- (2) Second Report of Committee on Public Undertakings (Ninth Lok Sabha) on Action Taken by Government on the recommendations contained in their Forty first Report (Eighth Lok Sabha) on Air India- Fare aspect.
- (3) Fourth Report of Committee on Public Undertakings (Ninth Lok Sabha) on Action Taken by Government on the recommendation contained in their Sixtieth Report (Eighth Lok Sabha) on State Trading Corporation of India Limited.
- (4) Fifth Report of Committee on Public Undertakings (Ninth Lok Sabha) on Action Taken by Government on the recommendations contained in their Forty -Fourth Report (Eighth Lok Sabha) on Shipping Corporation of India Limited.
- (5) Eighth Report of Committee on Public Undertakings (Ninth Lok Sabha) on Action

Taken by Government on the recommendations contained in their Fifty-Seventh Report (Eighth Lok Sabha) on Food Corporation of India- Despatches of sub-standard Wheat.

- (6) Tenth Report of Committee on Public Undertakings (Ninth Lok Sabha) on Action Taken by Government on the recommendations contained in their Fifty-Eighth Report (Eighth Lok Sabha) on Air India Undue Benefit to Private Operators

13.29 hrs.

MATTERS UNDER RULE 377

- (1) Need to Provide jobs to families displaced by construction of Mandira Dam in Orissa

[English]

KUMARI FRIDA TOPNO (Sundargarh):
Sir, I wish to draw the attention of the Government to the miserable plight of the tribals who are loosing their valuable land as a result of sand casting due to Mandira Dam, Sundargarh in Orissa. With the establishment of Rourkela Steel Plant, Mandira dam was constructed in order to supply water to the plant. As a result, thirty-two tribal villages were displaced. As per the policy of the Government, one job should be provided to at least one member of each displaced family, but even after forty years, many of the displaced families have not been provided job by the Rourkela State Plant. As a result of this dam in the upper side of the river, five hundred acres of cultivable land has been completely affected by sand casting, affecting 266 holdings and hundreds of

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joint tribal families.

I, therefore, request the Government to immediately provided jobs to at least our person from each of the families displaced by the Maudira dam in Rourkela Steel Plant and pay compensation to the families who have lost their valuable land due to sand casting.

(ii) Need to double the railway line between chengalpattu and villupuram and convert the metric gauge from Madras to Villupuram into broad gauge

SHRI K. RAMAMURTHEE TINDIVANAM (Tndivanam): Sir, I draw the attention of the Railway Minister to an urgent matter. The distance between Madras and Villupura, is 155 kilometers and the entire length is metre gauge, now under uni-gauge conversation. while the stretch of 55 Kilometers tres from Madras to Chengalpattu has double line, the remaining 100 Kilometers between chengampattu and Villupura has only single line. In the absence of double line in this vital stretch of 100 kilometers even super fast trains are very often delayed putting the commuters to hardship. All the trains bound for South run on this line.

Further, with industrialisation, fast picking up in the outskirts of Madras beyond Tambaram, there is heavy rush of commuters between Madras and Villupuram, Having felt the need for metter gauge conversion, the Government have already begun laying of broad gauge line and the work on conversion is in progress from Madras Egmore to chengalpattu. But, unless chengalpattu is connected to Villupuram through broad gauge on double line, the conversion is not going to be of any use. If this work is taken up right now when the uni-gauge conversion work is in progress, we can save the expenditure considerably on

the scheme.

In this background, I request the Central Government to consider laying a broad gauge line while doubling the line between Chengalpattu and Villupuram.

(iii) Need to open regional offices of University Grants commission, especially of madras

SHRI P.P. KALIAPERUMAL (Cuddalore): Mr. Speaker, Sir, Due to Phenomenal growth of institutions of higher learning the University Grants Commission office, located only at New Delhi cannot do any justice whatsoever to its charter of responsibilities as listed in the U.G.S. Act, 1956. The regional offices will bring about a great degree of accountability to the institution of higher education in terms of academic and financial aspects. It is a long pending and persistent demand.

The demand for opening U.G.O. regional office was voiced by educationists in the past. It was also reiterated in the review committee headed by Shri V.S. Jha in 1977 ad recently in Estimates Committee of Parliament, 1989.

The U.G.C. had appointed a committee in 1990 in this regard and the committee suggested opening of Regional Offices of U.G.C. in eight locations, namely, Coimbatore, Chandigarh, Banaras, Ahmedabad, Guwahati, Bhopal, Burdwan, and Hyderabad. This proposal was also approved by the Ministry of Human Resource Development in principle. But it is suggested that four regional offices one ach in South, East, North and West be opened in the first phase.

The government of Tamil Nadu have suggested that if a regional office of U.G.C. is set up at Madras adequate space for office and staff quarter will be made avail-